

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No.3087/2018

New Delhi this the 27th day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

Gunjan, age 31 years,
Group-B, Hindi Translator,
W/o Sh. Vivek Kumar Verma,
H.No.261/10,
Tatiri Baghpat, Pin-250601, UP. ...Applicant

(By advocate: Mr. Sachin Chauhan)

VERSUS

1. Govt. of NCT of Delhi
Through the Chief Secretary,
Nava Sachivalya, IP Estate,
New Delhi.
 2. The Secretary of Education,
Govt. of NCT of Delhi,
Old Secretariat,
New Delhi-54.
 3. The Director (Education),
Directorate of Education,
Govt. of NCTD,
Old Secretariat, Near Vidhan
Sabha, Civil Lines, Delhi-110054.Respondents

:ORDER (Oral):

HON'BLE SHRI V. AJAY KUMAR, MEMBER (J):

Heard the learned counsel for the applicant.

2. The applicant is aggrieved by the termination order dated 28.03.2017 issued by the respondents. Thereafter, applicant made an appeal vide annexure A-3 dated 05.04.2017 against the

said order to the respondents. However, respondents have not passed any order on the appeal of the applicant till date.

5. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider annexure A-3 appeal dated 05.04.2017 of the applicant and pass an appropriate speaking and reasoned order thereon, within 90 days from the date of receipt of copy of this order, in accordance with law. No costs.

Order **DASTI**.

(PRAVEEN MAHAJAN)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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